

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4293**

TO BE ANSWERED ON FRIDAY, THE 20.12.2024

Separate High Court for Haryana

4293. Shri Varun Chaudhry:

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government has any proposal to setup a separate High Court for Haryana; and
- (b) if so, the time frame for setting it up and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (b): The Government of Haryana had requested for establishment of a separate High Court for the State of Haryana at Chandigarh. The views of the High Court of Punjab & Haryana and the State Government of Punjab were sought in the matter. The Government of Punjab did not agree with the proposal. The Punjab and Haryana High Court in its full court meeting resolved not to offer any view. At present there is no complete proposal for the same.
